

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 639/2022

In the matter of:

Pritipal Sharma

...Applicant

Versus

Govt. of NCT of Delhi & Others

...Respondents

NDOH:-19.10.2023

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Filed by:

New Delhi:

Dated: 17th.10.2023

Delhi Pollution Control Committee

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 639/2022

In the matter of:

Pritipal Sharma

...Applicant

Versus

Govt. of NCT of Delhi & Others

...Respondents

**STATUS REPORT ON BEHALF OF DELHI POLLUTION CONTROL
COMMITTEE IN COMPLIANCE TO THE ORDER DATED
24.07.2023.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took up the above referred matter on 24.07.2023 and was pleased to directed:-
 - a) Respondents/SDMs are directed to take necessary action and develop effective mechanism for preventing extraction of groundwater by unauthorized operators and tanker mafias and prompt coercive measures must be taken.
 - b) The illegal borewells must be stopped immediately and sealed according to the rules.
 - c) The past violations and extraction of groundwater shall be calculated according to rules and according to parameters laid down by the CPCB and the environmental compensation must be imposed according to law.
 - d) SDM is further directed to take assistance from electricity department and to ensure disconnection of electricity supply for illegal borewells which are being used for illegal extraction of groundwater/borewells.

2. That earlier, DPCC filed its status reports on 15.11.2022 and 10.03.2023, which are available on the records of this Hon'ble Tribunal.

3. **Stand of GNCTD before this Hon'ble Green Tribunal on the issue of extraction of ground water is as under:**

On the directions passed by the Hon'ble Green Tribunal in OA No. 685/2019 titled as "Rakesh Kumar vs Govt of NCT of Delhi", the Chief Secretary, Delhi has taken a meeting on 12.06.2020 and prepared a SOP titled as "Regulation of extraction of ground water, closure, prohibition of illegal activities relating to use of borewells/ tubewells", for taking action on such illegal borewells. As per SOP following actions are required to be taken by different authorities of GNCTD:

- Drawing ground water through borewell or tubewell for domestic, commercial, agricultural or industrial uses without the prior permission of the "Competent Authority" will be considered illegal and without authority of law.
- The Deputy Commissioner (Revenue) is required to supervise checking violation i.e. detection of illegal wells and closure thereof.
- For the purpose of closure of illegal borewells/ tubewells, joint action teams under the supervision of the concerned SDM will be formed for ensuring effective coordination. The joint team will comprise field functionaries from DJB, DISCOMs and Local Police.
- The Deputy Commissioner who is the chairperson of the Advisory Committee will forward the details of illegal borewells to the DPCC for levying Environmental Compensation (EC) for illegal extraction of ground water.
- The DPCC will assess EC as per the methodology devised by CPCB in its report dated 26.06.2019. After assessment of the EC, demand will be raised and in cases of non-recovery, SDM to recover EC as arrears of land revenue.

4. That, Member Secretary, DPCC has taken a meeting on 04.05.2023 on the subject of illegal ground water extraction with the officer's of Revenue Department, Delhi Jal Board, Central Ground Water Board and

Environment Department-GNCTD. In the meeting following decisions were taken:

- Delhi Jal Board shall look into the issue and suggest some alternative methods to comply with Hon'ble NGT order dated 25.02.2022 passed in OA 25/2019 and OA 685/2019 in true spirit.
- The Concerned Sub-Divisional Magistrate, shall take all necessary measures to ensure stoppages of illegal extraction of water and shall also recover the amount of interim Environmental Damages Compensation imposed on the owners of the illegal ground water extraction and send District wise monthly action taken report.
- The concerned officer in Central Ground Water Board, shall provide the detailed information about the ground water table in NCT of Delhi.

Copy of the minutes of the meeting dated 04.05.2023 is enclosed herewith as ANNEXURE-1.

5. That, DPCC vide letter dated 06.07.2023 asked from Delhi Jal Board about the Capacity of Pump, Diameter, Motor Head and Time of running of Pump to assess the Environmental Compensation. Copy of the letter dated 06.07.2023 is enclosed herewith as ANNEXURE-2.

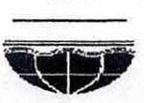
6. That, DJB vide letter dated 27.07.2023 has provided response with regard to letter of DPCC dated 06.07.2023 in following terms:

1. **Capacity of pump-** it is submitted that at the of inspection it is found that borewell pipe has been cut and motor dropped into the borewell. Hence capacity of pump could not assess.
2. **Diameter of pipe-** 150 mm dia.
3. **Motor head-** 85 meter approx.. (Data collector from adjoining area DJB Borewell).
4. **Time of running-** Not known. But borewell is use for commercial purpose.

Copy of the letter dated 27.07.2023 is enclosed herewith as ANNEXURE-3.

7. That, DPCC issued a letter on 25.08.2023 to Sh. Rinku, H. No. GI-2038, Aya Nagar Phase-6 to provide details i.e. Capacity of Pump, Date of installation of the pump, Motor head and Time of running of Pump within 10 days. Copy of the letter dated 25.08.2023 is enclosed herewith as ANNEXURE-4.
8. That, SDM (Mehrauli) vide letter dated 25.08.2023 informed to DPCC that borewell has been sealed on 13.04.2023 and asked the DPCC to impose Environment Compensation. Copy of letter dated 25.08.2023 issued by SDM (Mehrauli) is enclosed herewith as ANNEXURE-5.
9. That, no reply has been received from Sh. Rinku, with regard to letter dated 25.08.2023, hence DPCC issued notice for levying of Environmental Compensation of Rs. 9,46,080/- (Rupees Nine lakhs Forty Six Thousands and Eighty only). In the notice information available and presumed has been mentioned categorically. Copy of show cause notice dated 11.09.2023 is enclosed herewith as ANNEXURE-6.
10. That, Sh. Rinku has submitted response in pursuance of the SCN dated 11.09.2023, interalia mentioning that, he is neither the owner nor the tenant in the premises. Copy of the reply submitted by Sh. Rinku is enclosed herewith as ANNEXURE-7.
11. That, DPCC to know the ownership of the illegal borewell/ land has issued a letter to SDM (Mehrauli) to enquire the real owner of illegal borewell/ land, so that the Environmental Compensation can be levied on the right person. Copy of the letter dated 06.10.2023 is enclosed herewith as ANNEXURE-8.
12. The present status report may kindly be taken on record.


(Ajeeta Dayal Agrawal)
Sr. Environmental Engineer

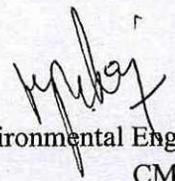
	<p align="center">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6 visit us at : http://dpcc.delhigovt.nic.in</p>	
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F. No. DPCC/CMC-II/2021/ 1480-86

Dated: 16-5-23

Minutes of MeetingAnnexure-1

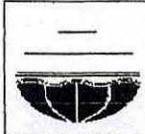
Please find enclosed herewith the minutes of Meeting held on 04.05.2023 in the Chairmanship Member Secretary, DPCC, for the compliance of Order dated 25.02.2022 of the Hon'ble Green Tribunal in the matters i.e of OA No. 25/2019 titled "Abdul Farukh Vs GNCTD and Ors." and OA No. 685/2019 titled "Rakesh kumar Vs Govt of NCT of Delhi" w.r.t illegal ground water extraction for necessary compliance.


Environmental Engineer
CMC-III

Encl: as above

To,

1. The Divisional Commission, 5, Sham Nath Marg, Delhi-110054
2. The Chief Executive officer, Delhi Jal Board, Varunalya Phase, Jhandewalan, Delhi-110055.
3. Sh. MC Ram Chief Engineer (Ground Water), Delhi Jal Board, Varunalya Phase-I, Jhandewalan, Delhi-110055.
4. The Director (Environment), Env department Govt of NCT of Delhi, 6th level, C-Wing, Delhi Secretariat, Delhi - 110002.
5. The Sub-Divisional Magistrate (HQ), Incharge Ground Water, office of Divisional Commissioner, 5, Sham Nath Marg, Delhi-110054.
6. The Officer Incharge, Centre Ground Water Board, State Unit Office, 18/11, Jaam Nagar House, Maan Singh Road, New Delhi-110001.
7. PA to Member Secretary, DPCC - for kind information to Member Secretary, DPCC.



DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
 4TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
 visit us at : <http://dpcc.delhigovt.nic.in>

F. No. DPCC/CMC-III/OA-25/2019/2021 1480-26

Dated: 16-5-23

Minutes of Meeting

In compliance of Order dated 25.02.2022 of the Hon'ble National Green Tribunal in the matters of OA No. 25/2019 titled "Abdul Farukh Vs GNCTD and Ors" and OA No. 685/2019 titled "Rakesh Kumar Vs Govt of NCT of Delhi" w.r.t. illegal ground water extraction, a meeting under the Chairmanship of Member Secretary DPCC, was held on 04.05.2023 at 04:00 p.m. in his chamber at C-wing, 6th Level, Delhi Secretariat, Delhi - 110002, to discuss the issues in respect of final compensation against all the violaters of illegal ground water extraction. The attendance sheet who had attended the meeting is Annexed as Annexure-I.

Hon'ble National Green Tribunal order dated 25.02.2022, was apprised to all the members who attended the meeting that it was also informed that statutory regulators have to determine Environmental Compensstion and for this purpose, they may collect detailed information from Delhi Jal Board (DJB) and other authorities shall co-operate and co-ordinate with Delhi Pollution Control Committee. The compensation shall be determined by giving due notice and opportunity of hearing to all concerned violaters in accordance with law. The DJB officilas were also apprised about the letter sent to DJB wherein they were requested to provide the requisite information in the prescribed format to initiate further action with respect to imposition of Environmental Compensation on illegal ground water extraction.

Sh. M.C. Ram, Chief Engineer, Ground Water Division, Delhi Jal Board, informed that initially while doing survey of individual borewells in NCT of Delhi, the information about capacity of pumps and discharge could not be collected and also does not seem possible to find out the discharge of each borewell . He also informed that it is not possible to work out the quantum of water extracted from borewell as different borewells might have different diameter of pipes, capacity nof pumps and different pumping hours for ground water extraction and requested to calculate Environmental Damages Compensation in other way.

After detailed discussions, the following decisions were taken:

1. Delhi Jal Board shall look into the issue and suggest some alternative methods to comply with Hon'ble NGT order dated 25.02.2022 in true spirit.
2. The Concerned Sub-Divisional Magistrate, shall take all necessary measures to ensure stoppage of illegal extraction of water and shall also recover the amount of interim Environmental Damages Compensation imposed on the owners of the illegal ground water extraction and send Districtwise monthly action taken report accordingly.
3. The concerned officer in Central Ground Water Board, shall provide the detailed information about the ground water table in NCT of Delhi.

The meeting ended with vote of thanks to the Chair.

(Signature)

(Signature)

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI) 2nd FLOOR, C-BLOCK, VIKAS BHAWAN-II, UPPER BELA ROAD, CIVIL LINES DELHI-54 (visit us at website : http://dpcc.delhigovt.nic.in/)</p>	
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DPCC/CMC-II/NGT/OA-639/2022/5302

Date: 06/7/23

To,

The Executive Engineer (M)-46,
 Delhi Jal Board, Govt. of NCT of Delhi,
 Office of the Additional Chief Engineer (M)-11,
 Maintenance Division EE (M)-45/46/48,
 Opposite J-Block Market, Saket,
 New Delhi-110017.

Annexure 2**Sub.: Hon'ble NGT O.A. No. 639/2022 titled "Pritpal Sharma Vs. GNCTD".**

Sir,

This has reference to your letter no. DJB/EE(M)-45/46/48/2023/20 dated 13.04.2023 on the above referred subject, wherein you have requested to recover extraction charges against the defaulter as per rule.

In this regard, may kindly pursue the orders of Hon'ble NGT dated 25.02.2022 in the matter of O.A. No. 25/2019 titled "Abdul Farukh Vs GNCTD and Ors" and O.A. No. 685/2019 titled "Rakesh Kumar Vs Govt. of NCT of Delhi" wherein Hon'ble NGT has ordered to follow the methodology for Assessing Environmental Compensation devised by CPCB, while calculating EC in such cases.

It is, therefore, requested to provide the details i.e. Capacity of Pump, Diameter thereof, Motor Head and Time of running of Pump to enable this office to assess the Environmental Compensation for illegal ground water extraction charges against the defaulter as per rule.

This issues with the approval of the Competent Authority.

Yours sincerely,


 (Ajeeta Dayal Agrawal)
 Sr. Env. Engineer (CMC-II)

Annexure-3

CMC-II/1022
01/08/23.

DELHI JAL BOARD: GOVT. OF NCT OF DELHI
OFFICE OF THE ADDITIONAL CHIEF ENGINEER (M)-11
MAINTENANCE DIVISION EE (M)-46/48
OPPOSITE J- BLOCK MARKET, SAKET, NEW DELHI- 110017
Telephone: 011-29552688 /E-mail ID: ees1djb@gmail.com

No. DJB/EE (M)-46/48/2023/261

Dated: 27/7/23

Sr. Environment Engineer (CMC-II)
Delhi Pollution control Committee
Department of Environment
GNCTD, 2nd floor C- block Vikas Bhawan AN-II
Upper Bela Road civil Lines Delhi- 54.

Subject: Regarding Hon'ble NGT O.A no- 639/2022 titled "Pritpal Sharma Vs GNCTD".

Ref: No. DPCC/CMC-II/NGT/OA-639/2022/5302 Dated: 06.7.2023

Sir/ Madam

In reference to above, the requested details are as under:-

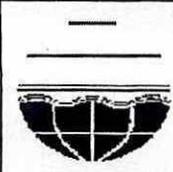
1. **Capacity of pump-** It is submitted that at the time of inspection it is found that borewell pipe has been cut and motor dropped into the borewell. Hence capacity of pump could not assess.
2. **Diameter of pipe-** 150 mm dia.
3. **Motor head -**85 meter approx. (Data collected from adjoining area DJB Borewell).
4. **Time of running –** Not known. But borewell is use for commercial purpose.

8-10 hr/day
1 yr, assumed

ps set up urgently in file.
01/08 EE


(Satish Kumar)

Executive Engineer (M)-46



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
(visit us at website : <http://dpcc.delhigovt.nic.in/>)

F. No. DPCC/CMC-II/NGT/O.A. 639/2022/6811

Dated: 25/08/2023

To,

Sh. Rinku,
House No. G1-2035,
Opposite side of street in front of House No. GI-2038,
Aya Nagar,
New Delhi 110047

Annexure-4

Sub.: Hon'ble NGT case O.A. No. 639/2022 titled "Pritpal Sharma Vs. GNCTD".

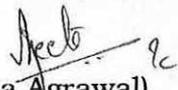
In compliance to the orders of Hon'ble National Green Tribunal in O.A. No. 639/2022, the illegal borewell situated in your premises has been sealed by the concerned SDM on 03.02.2023. In its subsequent order dated 24.07.2023, Hon'ble NGT has directed to calculate Environmental Compensation in this case for illegal extraction of ground water.

In view of above, you are called upon to submit the following details of the borewell pump along with the proof of the same viz.

- Capacity of the pump
- Date of installation of the pump
- Motor head
- Time of running of pump per day

The above information may be submitted in this office within 10 days of issue of this letter. Please note that in case of no details are furnished by you within the prescribed time, DPCC shall proceed to take decision in this regard at its own level.

Yours sincerely,


(Ajeeta Agrawal)
Sr. Env. Engineer, DPCC

GOVERNMENT OF NCT OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MEHRAULI)
OLD TEHSIL BUILDING, MEHRAULI
NEW DELHI-110030

10

Annexure 5

F. No. 01/SDM/Meh/Bore-Well/GC/2023/3768-70

Dated: 25/08/2023

To,

✓ The Member Secretary,
Delhi Pollution Control Committee,
Govt. Of NCT Of Delhi, 5th Floor,
ISBT Building Complex, Kashmiri Gate,
Delhi-110006.

MS/1052,
04/09/2023

Delhi Pollution Control Committee
Dairy No. 138287
01 SEP 2023
MS
Sign. of Receiving Officer

Sub: Levying of Environmental Compensation in the matter of Original Application No. 639/2022 titled as Pritipal Sharma V/s Govt. of NCT of Delhi & Ors.

Sir,

cmc-II/1480
11/9/23

This office is in receipt of Hon'ble National Green Tribunal Principal Bench court order in the **matter of Pritipal Sharma V/s Govt. of NCT, of Delhi & Ors. Original Application No. 639/2022.**, "wherein Hon'ble NGT observed in its **order dated 06.12.2022** that the Joint Committee had merely said that plot on the opposite side of the street in front of **House No. GI-2038, Aya Nagar, New Delhi** was locked and had not verified the factual position of any bore-well in the above said plot and the Joint Committee was directed to revisit the above-said plot and verify the factual position and submit its report".

It is submitted that complaint received from Executive Engineer (Project) W-I, Delhi Jal Board against illegal submersible/bore well installed at **House No. GI-2038, Aya Nagar, New Delhi**, wherein it is stated that DJB has inspected the premises along with DJB, NGT and found unauthorised bore wells in the said property.

In this regard, it is submitted that in compliance to the direction of Hon'ble NGT, a bore well in **House No. GI-2038, Aya Nagar, New Delhi** was sealed on **13.04.2023** by the team constituted for sealing of bore-well. **(Copy of photographs is annexure as Annexure-I).**

However, Environmental Compensation is to be calculated. You are requested to kindly heard the fact in this regard do needful in respect of aforesaid matter on top priority basis.

Matter may be treated as "**Most Urgent**".

Yours faithfully,

✓ AS. (Seal cmc-II)



(DR. SHASHIPAL DABAS)
SDM (MEHRAULI)

Dated: 25/08/2023

F. No. 01/SDM/Meh/Bore-Well/GC/2023/3768-70

Copy to:-

- 1 The Superintending Engineer (South), DJB, Jal Sadan, Lajpat Nagar, New Delhi for necessary action.
- 2 PA to DM (South), M.B. Road, Saket, New Delhi for information

11/09 EE



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
 (visit us at website : <http://dpcc.delhigovt.nic.in/>)

F. No. DPCC/CMC-II/NGT/O.A. 639/2022/6868

Dated: 11/09/2023

To,

Sh. Rinku,
 House No. G1-2035,
 Opposite side of street in front of House No. GI-2038,
 Aya Nagar,
 New Delhi 110047

Annexure-6

Sub.: Notice for levying of Environmental Compensation in compliance of Hon'ble NGT case O.A. No. 639/2022 titled "Pritpal Sharma Vs. GNCTD".

In compliance to the orders of Hon'ble National Green Tribunal in O.A. No. 639/2022, the illegal bore well situated in your premises had been sealed by the concerned SDM on 03.02.2023. In its subsequent order dated 24.07.2023, Hon'ble NGT has directed to calculate Environmental Compensation in this case for illegal extraction of ground water.

In order to calculate the Environmental Compensation, a letter by this office was issued to you on 25.08.2023 for providing the details of the bore well installed by you within 10 days. In the letter, it was also mentioned that in view of no response your side, DPCC shall take decision at its own level. A copy of the letter was also pasted on the main door of your premises on the same day.

No response till date i.e. upto the prescribed period has been received from your side. Keeping this in view, DPCC has calculated the amount of EC based on CPCB formula as Rs. 9,46,080/- (Rupees Nine Lacs Forty Six Thousand and Eighty only), based on the following information/ assumptions as detailed below:-

a. Capacity of the pump (in HP)	:	5 Hp
b. Diameter of the pipe attached	:	6"
c. Motor head	:	85 Meter
d. Time of running of the pump per day	:	8 Hours
e. Period/ duration, since the bore well has been in operation	:	01 Year
f. Purpose for which the ground water is being extracted	:	Commercial
g. The zone (safe, semi-critical, critical and over exploited) under which the particular bore well is located	:	Critical

By way of this notice, you are hereby given an opportunity of 07 days to submit your response/ objections, if any. In case no communication is received from your side the above EC @ Rs.9,46,080/- shall be confirmed without any further reference to you.

Yours sincerely,

Ajeeta
 (Ajeeta Agrawal)
 Sr. Env. Engineer, DPCC

Annexure-7

12

To,

Dated: 18.09.2023

1. The Presiding Officer
 Delhi Pollution Control Committee
 Department of Environment
 (Govt. of NCT of Delhi)
 5th Floor, ISBT Building, Kashmere Gate
 Delhi-110006.

Delhi Pollution Control Committee
Entry No. 138796
18 SEP 2023
MS
Sign. of Receiving Office

2. The Presiding Officer
 Delhi Pollution Control Committee
 Department of Environment
 (Govt. of NCT of Delhi)
 At Second Floor, C-Block,
 Upper Bela Road, Near I.P. College,
 Red Light, Civil Lines, Delhi.

MS/1113
19/09/23

674/MS-7
20-9-23

3. SDM
METRO NO REMINDER

Respected Sir,

I, Rinku S/o Shri Suresh R/o B-9, Phase-II,
 Aaya Nagar, New Delhi, has received your notice the
 reply of your notice is as under:

1. That I have already sent the reply to the notice
 dated 25.08.2023 vide File No. DPCC/CMC-
 II/NGT/O.A.639/2022/6811 on 11.09.2023
 vide register Entry No.138529 dated
 11.09.2023 and the same was duly accepted

15-9/MS-7
26/09/23

Ph put up in concerned
A/c. urgently.
27/09

EE

19/9

CMC-VII

21/9

It is Aaya Nagar
South Delhi

Does not
refer to CMC-VII
SEE CMC-VII
21/9

25/9

SEE CMC-VII

D

by the Department of Delhi Pollution Control
Delhi, Kashmere Gate, Delhi.

2. That after receiving of reply your department has affixed 3 notices and I have raised objection there is connection with Rinku and there is not mentioned the name of father and also the address is very different. It is submitted that one Mr.Pritpal Sharma who is extortionist and Pritpal Sharma is a habitual offender and he has filed many false complaint against the innocent persons only to extort the money, but your official are not look into the matter very seriously. It is further submitted that I have no any connection/link with the present notice issue by you.

I, therefore requested to your good office to kindly withdraw the present notice issued to me as I am not the owner nor the tenant in the said premises and all the allegations against me are

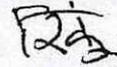
[Handwritten signature]

false, frivolous, concocted and baseless and kindly take legal and stern action against Pritpal Sharma to harass the applicant without any rhyme and reason. Copy of reply and many complaints against Pritpal Sharma alongwith relevant documents are attached with the present reminder.

Thanking you

New Delhi
Dated: 10-09-2023

Yours faithfully



RINKU
S/O SHRI SURESH
R/O B-9, PHASE-II,
AAYA NAGAR,
NEW DELHI

481

128521
11/9/23
CMC-2
15

To,

Dated: 11.09.2023

The Presiding Officer
Delhi Pollution Control Committee
Department of Environment
(Govt. of NCT of Delhi)
5th Floor, ISBT Building, Kashmere Gate,
Delhi-110006.

11/09/2023
(ENQUIRY COUNTER)
DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT
GOVT. OF NCT OF DELHI
4TH FLOOR, ISBT BUILDING,
KASHMERE GATE, DELHI-110006

REPLY TO YOU NOTICE DATED 25.08.2023 VIDE
F.NO.DPCC/CMC-II/NGT/O.A.639/2022/6811

Respected Sir,

I, Rinku S/o. Shri Suresh R/o B-9, Phase-II,
Aaya Nagar, New Delhi, has received your notice the
reply of your notice is as under:

1. That I am not residing at the abovesaid
address where your department has pasted
the present notice on the wall of House No.G1-
2035, Opposite Side of Street, in front of
House No.GI-2038, Aya Nagar, New Delhi-
110047 and the said property is not in my
name nor I am the owner or tenant in the
abovesaid property.

B. G.

2. That Mr.Pritpal Sharma who is extortionist of the area of Aya Nagar, South Delhi and I have filed complaints against Mr.Pritpal Sharma for outraging the modesty of womens of area and Mr. Pritpal Sharma is also involved in many illegal activities and when I raised objection against Pritpal Sharma, he has filed false and fabricated complaints against me.

I, therefore requested to your good office to kindly withdraw your present notice issued to me as I am not the owner nor the tenant in the said premises and all the allegations against me are false, frivolous, concocted and baseless.

Thanking you

New Delhi
Dated:

Yours faithfully

RINKU
S/O SHRI SURESH
R/O B-9, PHASE-II,
AAYA NAGAR,
NEW DELHI



हवा में,

श्रीमान DCP साहब,
दक्षिणी जिला, हौज़ खास, दिल्ली



दिनांक - 17-08-2023

(17) C/129

विषय : प्रतिपाल शर्मा निवासी म० न० 1031 सभी महिला नीरज के साथ मिलकर झूठी शिकायत कर पैसे ऐठने के सम्बन्ध में प्रार्थना पत्र।

महोदय,

निवेदन यह है की मैं प्रार्थी रिकू पुत्र श्री सुरेश म० न० बी-9, फेस 2, आया नगर, दक्षिणी दिल्ली का निवासी हूँ और मेहनत मजदूरी कर अपना व अपने परिवार का पालन पोषण कर रहा हूँ। हमारे पास फेस -6, जी- ब्लॉक में रहने वाला प्रतिपाल शर्मा जी अपने को सोशल वर्कर बतलाता है जिसने कॉलोनी की एक महिला जिसका नाम नीरज है को अपने साथ रखा हुआ है जिसको अपनी घरेलु मेड बतलाता है की साथ मिलकर कॉलोनी वासियों को झूठी शिकायत कर ब्लैकमेल करता है वह शिकायतें सम्बन्धी विभागों में करता है सभी SDM ऑफिस सभी MCD विभागों सभी ODA में शिकायत कर पैसे ऐठता है व नीरज नाम की महिला को साथ रख कर मौका पाकर फोटोग्राफी कराकर शिकायत की धमकी देता है व समझौता की नाम पर पैसा मांगता है। जो भी कॉलोनीवासी इनकी इस हरकत का विरोध करता है की झूठे केस में फंसाने की धमकी देकर जानकार के माध्यम से मध्यस्ता करा कर पैसे ऐठता है जिससे सभी आस-पास के कॉलोनी निवासी परेशान है जिसकी इस सम्बन्ध से महिला की मार्च महीने में कॉलोनी वासियों ने इसके अत्याचारों से परेशान होकर शिकायत दी भी के बाद भी इस प्रतिपाल शर्मा के खिलाफ कार्यवाही नहीं हुई जिसके हौसले इतने ज्यादा बढ़ चुके हैं की किसी न किसी की शिकायत झूठी व बेबुनियाद कर परेशान कर समझौता करने पर पैसा ऐठता है व जो भी इसका कहना नहीं मानता नीरज नाम की महिला जिसको अपनी घरेलु मेड बताता है को आगे कर रेप केस लगवाने की धमकी देता है मैं विकलांग आदमी हूँ मेहनत मजदूरी कर अपना व अपने परिवार का पालन पोषण करता हूँ जो मेरी गलत व झूठी शिकायत कर जो की इसके खिलाफ बोलता है को झूठी शिकायत कर पुलिस व SDM ऑफिस से परेशान करता है जिसने पैसे ऐठने का धंधा बनाया हुआ है कोई काम नहीं करता है मैं व कॉलोनी वाले सभी लोग इसकी हरकतों से परेशान है इसके गलत झूठे कारनामों की जांच करा कर इसके व इसकी सहमति मित्र नीरज के खिलाफ कानूनी कार्यवाही की जाये अगर मेरी शिकायत पर प्रतिपाल शर्मा के खिलाफ कार्यवाही नहीं हुई तो मुझे अनहोनी को गले लगाना पड़ सकता है प्रतिपाल शर्मा की व सहयोगी मित्र नीरज के खिलाफ जांच कर कानूनी कार्यवाही की जाये।

प्रार्थी

(रिकू पुत्र सुरेश)

पता: म० न० बी-9, फेस 2,
आया नगर, नई दिल्ली-110047
Mob. No. 8860000051

सेवा में,

श्रीमान S.H.O. साहब,
दक्षिणी जिला, फतेहपुर बेरी थाना, दिल्ली- 110074



विषय : प्रतिपाल शर्मा निवासी म० न० 1031 सभी महिला नीरज के साथ मिलकर झूठी शिकायत कर पैसे ऐठने के सम्बन्ध में प्रार्थना पत्र।

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प्रार्थी

(रिकू पुत्र सुरेश)

पता: म० न० बी-9, फेस 2,
आया नगर, नई दिल्ली-110047
Mob. No. 8860000051

सेवा में,

श्रीमान ACP साहब,
दक्षिणी जिला, दिल्ली

विषय : प्रतिपाल शर्मा निवासी म० न० 1034 सभी महिला नीरज के साथ मिलकर झूठी शिकायत कर पैसे ऐठने के सम्बन्ध में प्रार्थना पत्र।



19

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प्रार्थी

(रिंकू पुत्र सुरेश)

पता: म० न० बी-9, फेस 2,
आया नगर, नई दिल्ली-110047
Mob. No. 8860000051

486

भारतीय डाक
INDIA POST
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Counter No:2, 19/08/2023, 10:28
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PIN: 110001, New Delhi G-8
From: RINKU, H NO-B-9, AYAZ NAGAR
Wt: 20gms
Amt: 17.70 (Cash) Tax: 2.70
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पता में

श्रीमान पुलिस आयुक्त,
जयसिंह रोड, दिल्ली-110001.

**विषय : प्रतिपाल शर्मा निवासी म० न० 1031 सभी महिला नी
ऐठने के सम्बन्ध में प्रार्थना पत्र।**

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निवेदन यह है की मैं प्रार्थी रिकू पुत्र श्री सुरेश म० न० बी-9, फेस 2, आया नगर, दक्षिणी दिल्ली का निवासी हूँ और मेहनत मजदूरी कर अपना व अपने परिवार का पालन पोषण कर रहा हूँ। हमारे पास फेस -6, जी- ब्लॉक में रहने वाला प्रतिपाल शर्मा जी अपने को सोशल वर्कर बतलाता है जिसने कॉलोनी की एक महिला जिसका नाम नीरज है को अपने साथ रखा हुआ है जिसको अपनी घरेलु मेड बतलाता है की साथ मिलकर कॉलोनी वासियों को झूठी शिकायत कर ब्लैकमेल करता है वह शिकायतें सम्बन्धी विभागों में करता है सभी SDM ऑफिस सभी MCD विभागों सभी DDA में शिकायत कर जैसे ऐठता है व नीरज नाम की महिला को साथ रख कर मौका पाकर फोटोग्राफी कराकर शिकायत की धमकी देता है व समझौता की नाम पर पैसा मांगता है। जो भी कॉलोनीवासी इनकी इस हरकत का विरोध करता है की झूठे केस में फंसाने की धमकी देकर जानकार के माध्यम से मध्यस्ता करा कर जैसे ऐठता है जिससे सभी आस-पास के कॉलोनी निवासी परेशान है जिसकी इस सम्बन्ध से महिला की मार्च महीने में कॉलोनी वासियों ने इसके अत्याचारों से परेशान होकर शिकायत दी भी के बाद भी इस प्रतिपाल शर्मा के खिलाफ कार्यवाही नहीं हुई जिसके हौसले इतने ज्यादा बढ़ चुके हैं की किसी न किसी की शिकायत झूठी व बेबुनियाद कर परेशान कर समझौता करने पर पैसा ऐठता है व जो भी इसका कहना नहीं मानता नीरज नाम की महिला जिसको अपनी घरेलु मेड बताता है को आगे कर रेप केस लगवाने की धमकी देता है मैं विकलांग आदमी हूँ मेहनत मजदूरी कर अपना व अपने परिवार का पालन पोषण करता हूँ जो मेरी गलत व झूठी शिकायत कर जो की इसके खिलाफ बोलता है को झूठी शिकायत कर पुलिस व SDM ऑफिस से परेशान करता है जिसने जैसे ऐठने का धंधा बनाया हुआ है कोई काम नहीं करता है मैं व कॉलोनी वाले सभी लोग इसकी हरकतों से परेशान है इसके गलत झूठे कारनामों की जांच करा कर इसके व इसकी सहमति मित्र नीरज के खिलाफ कानूनी कार्यवाही की जाये अगर मेरी शिकायत पर प्रतिपाल शर्मा के खिलाफ कार्यवाही नहीं हुई तो मुझे अनहोनी को गले लगाना पड़ सकता है प्रतिपाल शर्मा की व सहयोगी मित्र नीरज के खिलाफ जांच कर कानूनी कार्यवाही की जाये।

प्रार्थी

(रिकू पुत्र सुरेश)

पता: म० न० बी-9, फेस 2,
आया नगर, नई दिल्ली-110047
Mob. No. 8860000051

सेवा मे,

श्रीमान् एस.डी.एम. साहब,
महरौली,
नई दिल्ली-110047

दिनांक:

S.D.M. MEHRAULI

Dated:-

14/9/27

DIARY No:-.....

विषय:-प्रतिपाल शर्मा निवासी म. नं. 1031 सभी महिला
नीरज के साथ मिलकर झूठी शिकायत कर पैसे ऐंठने
के सम्बन्ध में प्रार्थना पत्र

महोदय,

निवेदन यह है कि मैं प्रार्थी रिकू पुत्र श्री सुरेश म. नं. बी.
-9, फेस-2, आया नगर, दक्षिणी दिल्ली का निवासी हूँ और
मेहनत मजदूरी कर अपना व अपने परिवार का पालन पोषण
कर रहा हूँ। हमारे पास फेस-6, जी ब्लॉक में रहने वाला
प्रतिपाल शर्मा जी अपने को सोशल वर्कर बतलाता है जिसने
कॉलोनी की एक महिला जिसका नाम नीरज है को अपने साथ
रखा हुआ है जिसको अपनी घरेलू मेड बतलाता है के साथ
मिलकर कॉलोनी वासियों को झूठी शिकायत कर ब्लैकमेल
करता है वह शिकायतें सम्बन्धित विभागों में करता है SDM
ऑफिस, MCD विभागों सभी DDA में शिकायत कर पैसे ऐंठता है
व नीरज नाम की महिला को साथ रखकर मौका पाकर
फोटोग्राफी कराकर शिकायत की धमकी देता है व समझौता के
नाम पर पैसा मांगता है। जो भी कॉलोनी वासी इनकी इस
हरकत का विरोध करता है की झूठे केस में फंसाने की धमकी
देकर जानकार के माध्यम से मध्यस्ता करा कर पैसे ऐंठता है
जिससे सभी आस-पास के कॉलोनी निवासी परेशान हैं जिसकी

इस संबंध से महिला की मार्च महीने में कॉलोनी वासियों ने इसके अत्याचारों से परेशान होकर शिकायत भी दी, फिर भी इस प्रतिपाल शर्मा के खिलाफ कार्यवाही नहीं हुई जिसके हौसले इतने ज्यादा बढ़ चूके हैं कि किसी न किसी की शिकायत झूठी व बेबुनियाद कर परेशान कर समझौता करने पर पैसा ऐंठता है व जो भी इसका कहना नहीं मानता नीरज नाम की महिला जिसको अपनी घरेलू मेड बताता है आगे कर रेप केस लगवाने की धमकी देता है मैं विकलांग आदमी हूँ मेहनत मजदूरी कर अपना व अपने परिवार का पालन-पोषण करता हूँ जो मेरी गलत व झूठी शिकायत कर जो कि इसके खिलाफ बोलता है को झूठी शिकायत कर पुलिस व SDM ऑफिस से परेशान करता है जिसने पैसे ऐंठने का धंधा बनाया हुआ है कोई काम नहीं करता है मैं व कॉलोनी वाले सभी लोग इसकी हरकतों से परेशान हैं इसके गलत झूठे कारनामों की जाँच करा कर इसके व इसकी सहमति मित्र नीरज के खिलाफ कानूनी कार्यवाही की जाये अगर मेरी शिकायत पर प्रतिपाल शर्मा के खिलाफ कार्यवाही नहीं हुई तो मुझे अनहोनी को गले लगाना पड़ सकता है प्रतिपाल शर्मा की व सहयोगी मित्र नीरज के खिलाफ जाँच कर सख्त से सख्त कानूनी कार्यवाही की जाये।

प्रार्थी
रिंकू पुत्र श्री सुरेश
पता-म. नं. बी.-9, फेस-2,
आया नगर, नई दिल्ली-110047
Mob: No. 8860000051

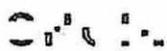
रिंकू
रिंकू

In the Court of Learned District Judge, South
Saket Court, Delhi

CSDT / 2023

Pritipal Sharma Versus Rinku & ors

COURT FEES

		ZK 0000622651
GOVERNMENT OF NCT OF DELHI e-Court Fee		
DATE & TIME :	22-MAY-2023 12:55:10	
NAMES OF THE ACC/ REGISTERED USER :	SACIL	
LOCATION :	SAKET	
NAME OF LITIGANT :	PRITI PAL SHARMA	
e-COURT RECEIPT NO :	DLCT2256E2354M764	
e-COURT FEE AMOUNT :	₹ 22050	
	(Rupees Twenty-Two Thousand Fifty Only)	
		

IN THE COURT OF LEARNED DISTRICT JUDGE, SOUTH, SAKET
COURT, DELHI

CS DJ /2023

Pritipal Sharma

.....Plaintiff

Versus

Rinku & ors

.....Defendants

MEMO OF PARTIES

Pritipal Sharma

S/o Sh Bhoop Singh Sharma

R/o1031 D/2, G-1 Block,Phase VI

Adharsh Enclave, Aya Nagar,

Delhi-110047

..Plaintiff

Versus

1. Rinku S/o Suresh

R/o B-9, Phase-2, Aya Nagar

Delhi-110047

2. Sunil S/o Fire singh

R/O 4, Baba Mohalla,

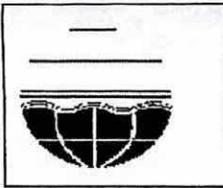
Aya Nagar

Delhi-110047

..Defendants

Date: 23.5.2023
New Delhi


Avnit Kaur
LAC



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DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
 (visit us at website : <http://dpcc.delhigovt.nic.in/>)

F. No. DPCC/CMC-II/NGT/O.A. 639/2022/6880-6881

Dated: 06/10/23

To,

The Sub-Divisional Magistrate (Mehrauli)
 Office of the SDM (Mehrauli),
 Old Tehsil Building, Mehrauli,
 New Delhi 110030

Annexure - B

Sub.: Compliance of the order of Hon'ble NGT in OA No. 639/2022 titled as "Pritipal Sharma Vs. GNCTD" - reg.

Sir,

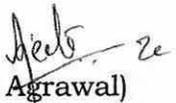
As you are aware that in compliance of the order of Hon'ble NGT in OA No. 639/2022 titled as "Pritipal Sharma Vs. GNCTD" dated 24.07.2023, DPCC was to calculate the Environmental Compensation in this matter according to the rules and according to parameter laid down by the CPCB. Accordingly, DPCC had calculated the amount of EC and issued the Show Cause Notice on 11.09.2023. A copy of the same was got pasted on the door of the unit, the unit being sealed by the Joint Committee constituted by the Hon'ble Tribunal in this case. The SCN was addressed to one Sh. Rinku as it was the name mentioned in the complaint of Sh. Pritipal Sharma before the Hon'ble NGT.

Now, letters have been received from one Sh. Rinku, S/o Sh. Suresh r/o B-9, Phase-II, Aya Nagar, New Delhi on 11.09.2023 and 18.09.2023 stating that he is neither the owner nor the tenant in the said premises and has accused Mr. Pritipal Sharma for being an extortionist. The similar letters have been submitted by Sh. Rinku in your office as well as in Police department, a copy of which have been attached along with above letters (copy of the letter sent to DPCC is enclosed).

In view of the above claim of Sh. Rinku, you are requested to enquire into the matter regarding the real ownership of illegal bore-well, so that the EC may be levied on the right person. The report may be submitted to this office before 10th of October, 2023, so that the process of levying of EC may be completed before the next date of hearing before the Hon'ble NGT i.e. 19.10.2023.

Yours sincerely,

Encl.: As above.


 (Ajeeta Agrawal)
 Sr. Env. Engineer, DPCC

Copy to :-

The District Magistrate (South), M.B. Road, Saket New Delhi - 110068.